

Based on the recommendations of the then Review Committee and the Inter Ministerial Group (IMG), the Government has so far de-allocated 47 coal blocks. Out of the 47 de-allocated blocks, 2 blocks were allocated again, 3 blocks were assigned to Coal India Limited and in respect of 5 blocks belonging to National Thermal Power Corporation Ltd./Damodar Valley Corporation Ltd./Jharkhand State Electricity Board, de-allocation letters were withdrawn.

Deposits of iron ore

*470. SHRI TARUN VIJAY: Will the Minister of MINES to be pleased to state:

- (a) the quantum of deposits of iron ore available in the country;
- (b) whether iron ore is exported from the country;
- (c) if so, the quantum of iron ore exported during the last three years; and
- (d) the details of countries to whom iron ore was exported?

THE MINISTER OF MINES (SHRI DINSHA J. PATEL): (a) India has total identified iron ore resources of 28.52 billion tonne as on 1.04.2010.

(b) Yes Sir.

(c) and (d) Quantum of iron ore exported country-wise during the last three years is given below:

(Value in million Rs.)

(Quantity in '000 tonnes)

Country	2009-10		2010-11 (R)		2011-12 (P)	
	Quantity	Value	Quantity	Value	Quantity	Value
1	2	3	4	5	6	7
China	87024	242638.50	42715	198997.68	43795	200997.25
Japan	4989	14844.26	1273	5329.96	1941	12639.63
Republic of Korea	1101	2993.03	857	4058.27	841	4775.97
Netherland	140	411.72	160	629.34	217	1532.95
Bangladesh	102	406.19	++	0.10	158	1138.96

1	2	3	4	5	6	7
Hong Kong	4759	12719.34	0	0	53	209.00
Australia	659	1993.78	1	6.77	26	163.06
Pakistan	0	0	0	0	25	121.37
Italy	65	67.81	0	0	27	99.11
UAE	131	230.73	1603	3940.64	24	91.26
Other Countries	2561	7356.38	281	1194.09	46	75.47
ALL COUNTRIES	101531	283661.74	46890	214156.85	47153	221844.03

R: Revised; P: Provisional.

Source: Indian Bureau of Mines.

++: Negligible.

New works under MGNREGA

†*471. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the new works added to the category of works under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have been started in different States of the country, particularly in Uttar Pradesh;

(b) if so, the details thereof, State/Union Territory-wise; and

(c) the steps taken/being taken by the Central Government to start these new works in those States where these have not been started so far, especially in Uttar Pradesh?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) and (b) The provisions in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are effected through Schemes formulated by States under Section 4(1) of the Act. The Schemes made by the States are required to provide for the minimum features specified in Schedule-I of the Act for which guidelines are issued by the Central Government. Schedule-I of MGNREGA as amended from time to time lists the category of works that any Scheme prepared by a State

†Original notice of the question was received in Hindi.